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Salaries And Allowances Of Ministers (Manipur) Eleventh Amendment Act, 2010

6 of 2010

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 3
- 3. Substitution Of Section 4

Salaries And Allowances Of Ministers (Manipur) Eleventh Amendment Act, 2010

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An Act further to amend the Salaries and Allowances of Ministers (Manipur) Act, 1972. Be it enacted by the Legislature of Manipur in the Sixty-first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Salaries and Allowances of Ministers (Manipur) Eleventh Amendment Act, 2010.
- (2) It shall be deemed to have come into force with effect from 1-4-2010.

2. Amendment Of Section 3:-

In section 3 of the Salaries and Allowances of Ministers (Manipur) Act, 1972 (hereinafter referred to as the Principal Act),-

- (a) in sub-section (1) --
- (i) in clause (a), for the word and figures "Rs. 6,000/-", the word and figures "Rs. 23,000/-" shall be substituted;
- (ii) in clause (b), for the word and figures "Rs. 5,000/-", the word and figures "Rs. 22,000/-" shall be substituted;
- (iii) in clause (c), for the word and figures "Rs. 5,000/-", the word and figures "Rs. 22,000/-" shall be substituted;
- (iv) in clause (d), for the word and figures "Rs. 4,800/-", the word and figures "Rs. 21,000/-" shall be substituted.
- (b) for sub-section (2), the following shall be substituted, namely,-

- "(2) There shall be paid a daily allowance during the whole of his term to --
- (a) the Chief Minister, a sum of Rs. 1,500/- within the State and Rs. 2,500/- outside the State;
- (b) the Deputy Chief Minister and each. Minister, a sum of Rs. 1,400/-within the State and Rs. 2,400/- outside the State;
- (c) the Minister of State, a sum of Rs. 1,375/- within the State and Rs. 2,300/- outside the State.".

3. Substitution Of Section 4:-

For section 4 of the Principal Act, the following shall be substituted, namely,-

"4. Entertainment allowance.- The Chief Minister shall be entitled to a n entertainment (or sumptuary) allowance of Rs. 12,000/- per month, the Deputy Chief Minister and a Minister to an entertainment (or sumptuary) allowance of Rs. 11,000/- per month and a Minister of State to an entertainment (or sumptuary) allowance of Rs. 10,000/- per month to meet the entertainment expenditure incurred by the Minister.".